

OPINIONS ON BILL

Shrimati Lakshmikanthamma (Khammam): I beg to lay on the Table Paper No. IV to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 8th September, 1964."

INDUSTRIAL DISPUTES
(AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1964, as passed by Rajya Sabha.

RELEASE OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 8th September, 1964, from the Superintendent, Central Prison, Trivandrum:—

"I have the honour to inform you that Shri E. K. Imbichibava, Member, Lok Sabha, who had been admitted in this jail on 1st September, 1964, for detention under the Defence of India Rules,

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1962 has been released today, the 8th September, 1964, as per orders of the Government of Kerala."

12.04 hrs.

RE. BUSINESS OF THE HOUSE

Shri Nath Pai (Rajapur): Sir, you have been pleased to direct that the debate on my subject which I had wanted to raise—the unauthorised landing of Walcott at Murud—should take place tomorrow at 12 O'clock. I shall be pleased if you now grant me a concession—if the House agrees—that the debate may take place on Wednesday at 12 O'clock, as I have a very pressing appointment in Bombay tomorrow, if this will not upset the schedule of the House.

Mr. Speaker: If the House agrees and the Government also agree—if the Minister has no objection—I have none. Has the Minister any objection?

The Prime Minister and Minister of Atomic Energy Shri Lal Bahadur Shastri: No.

Shri S. M. Banerjee (Kanpur): I had tabled a Calling Attention Notice which has been disallowed because of your ruling. I would request that the hon. Minister, when he replies, should throw some light about the flight of that lady who was called in a case, because she must be connected with Murud affair.

Mr. Speaker: The Murud affair would be taken up on Wednesday.

ELECTION TO COMMITTEE

ESTIMATES COMMITTEE

Shri A. C. Guha (Barasat): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-section (3) of

[Shri A. C. Guha]

Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a Member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1964, vice Shri Lalit Sen ceased to be a member of the Committee on his appointment as a Parliamentary Secretary."

Mr. Speaker: The Question is:

"That the members of this House do proceed to elect in the manner required by sub-section (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1965, vice Shri Lalit Sen ceased to be a member of the Committee on his appointment as a Parliamentary Secretary."

The motion was adopted.

COURT OF WARDS (RULERS OF
INDIAN STATES) BILL*

The Minister of State in the Ministry of Home Affairs (Shri Hathi): Sir, I beg to move for leave to introduce a Bill to provide for the superintendence of the estates of the Rulers of Indian States by the Court of Wards in certain States.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the superintendence of the estates of the Rulers of Indian States by the Court of Wards in certain cases."

The motion was adopted

Shri Hathi: Sir, I introduce the Bill.

12.07 hrs.

MOTION OF NO-CONFIDENCE IN
THE COUNCIL OF MINISTERS—
Contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri N. C. Chatterjee on the 11th September 1964, namely:—

"That this House expresses its want of confidence in the Council of Ministers."

Shri Hanumanthaiya may continue his speech.

Shri Hanumanthaiya (Bangalore City): Mr. Speaker, Sir, on Friday, I was speaking on the subject of bundh. The opposition parties of Maharashtra felt greatly elated with the success of their Maharashtra bundh. Mahamahim manohar Lohia and others are now threatening us with Bharat band. This reminds me of Dhasa Bund and its breach. So long as Dhasa Bund and other drains contained the flood waters everything was normal. But when it over-flew and was breached, part of Delhi was inundated and even the very water for our daily drinking became contaminated. This Bharat bundh, if successful, will result in similar disasters to our mother land. The flow of popular emotion must be properly controlled and channelled. If you make it over-flow the bunds of legal and constitutional propriety and make a breach in it for partisan purposes, the pure waters of popular government will become contaminated. The nation will suffer from this contamination of lawlessness, disorder and defiance. Let not the opposition parties bandy about the word bundh. If they try to do Bharat bundh the

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